

**Minutes of the Meeting of the Commission held on 14.3.2006  
in the chamber of CIC**

**Present:**

- 1. Shri Wajahat Habibullah, CIC in chair**
- 2. Smt. Padma Balasubramanian, IC**
- 3. Dr.O.P. Kejariwal, IC**
- 4. Shri A.N. Tiwari, IC**
- 5. Prof. M.M. Ansari, IC**

Joint Secretary & Registrar and Under Secretary assisted the Commission.

2. The Commission approved the minutes of the meeting held on 28.2.2006. The Commission was briefed on the action taken on the minutes of the meeting held on 21.2.2006.

3. The Commission decided that notes prepared for discussion of the Commission should be circulated in advance, not later than 11 AM of Monday unless there is an emergency for which prior permission of CIC should be obtained.

4. The Commission took note of the accommodation being offered by HUDCO in August Kranti Bhavan. This included Room Nos. 295, 296, 297, 301, 302, 303, 304, 305, 307, 308, 309, 310, 314 and 315. The Commission decided that Room Nos. 298, 299, 300, 311, 312 and 313 earmarked for shops along with Room Nos. 294, 316 and 317 for office may also be taken as they are contiguous to the office earmarked for CIC. Their allotment to any other party may affect efficient functioning of CIC. HUDCO may be requested to indicate the total area that is constituted by the above space earmarked for office and shops. HUDCO should be asked to clarify as to what kind of interior finishing on floors and walls would be provided as the rent sought was considerably high. (Action to be taken by JS (G)).

5. The Commission took cognizance of a note circulated to obtain information from Central Government under Section 25(3) of the RTI Act, 2005 for preparation of Annual Report of the Commission. While approving the format suggested, CIC directed that Central Ministries should be asked as per Section 25(3) (f) of the Act to give a brief of their efforts made by public authorities to administer and implement the spirit and intention of the Right to Information Act, 2005 that can be included in the final Report of the Commission.

6. The Commission took cognizance of a note containing Terms and Conditions of the Chief Information Commissioner and Information Commissioners of the Commission. The Commissioners desired to have a close look and decided to postpone it till March 21, 2006. Thereafter, it could be issued after obtaining the views of FA (Home).

7. The Commission took cognizance of a note circulated by IC (PB) on the issue "What constitutes cost to determine "further fee" under Section 7(3) of RTI Act, 2005." The Commission decided that this matter had been discussed earlier and could be taken up in the next meeting if any new issue was to be discussed.

8. The Commission took cognizance of a note circulated by IC(A) on the subject "whether Stock Exchanges were covered within the definition of "public authority' under Section 2(h) of RTI Act, 2005." After discussion the Commission decided that Stock Exchanges though set up under Securities Contract Regulation Act, would not come within the purview of the definition of public authority.